

FORM NO. IX
[See Rule 77]
APPELLATE TRIBUNAL FOR ELECTRICITY
.....BENCH

Appeal/Petition No.....

OF 200.....

Between

.....
(By Advocate Shri.....)

.....Appellant/Petitioner

and

.....
(By Advocate Shri

Respondent/s

Under Section 120 of Electricity Act 2003 r/w C.P.C.

Whereas the Tribunal suo motu or on consideration of the request made by Shri(Appellant/Petitioner No.) having been satisfied that production of the following documents/records under your control/custody is necessary for proper decision of the above case, you are hereby directed to cause production of the said documents/records before this Tribunal /forward duly authenticated copies thereof on or before theday of.....200.....

(Enter description of documents requisitioned)

“By Order of Tribunal “
Registrar

Date :